

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2019 &
IA NOS. 1282 & 1331 OF 2019**

Dated : 23rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s SEI Arushi Private Ltd.

... Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Venkatesh
Mr. Vikas Maini
Mr. Suhael Buttan
Ms. Lasya Padini

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K. V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Mr. K. Santosha Rao
Ch. Brahmanandam
Mr. Sudarshan for APSPDCL

ORDER

Learned senior counsel, Mr. Basava Prabhu S. Patil, appearing for the Appellant submits that monthly tariff is being received by DISCOMs regularly but payment to different generators is being treated differently i.e. Thermal & Solar RE.

Respondent counsel submits that there is no such discrimination and Letter of Credit (LC) is offered by State Govt. and not by the DISCOMS. He also submits that the G.O. dated 01.08.2019 & 29.08.2019 were issued in this regard.

Respondent/DISCOMS have filed the G.O. dated 01.08.2019 & 29.08.2019 along with affidavit. Respondent/DISCOMs are directed to place on record with documents, the details of payments made by them to different generators, irrespective of nature of plant (Thermal or Solar) from which energy is drawn for the last six months. Affidavit should be by the responsible senior officer from Finance/Accounts discipline.

Rejoinder, if any, shall be filed on or before 25.09.2019 after duly serving copy on the other side.

List the matter on 25.09.2019.

(S.D. Dubey)
Technical Member

pr/mkj

(Justice Manjula Chellur)
Chairperson